

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1462 of 2019

IN THE MATTER OF:

Prakash Kalash

...Appellant

Versus

Apeejay Surrendra Park Hotels Ltd. & Anr.

...Respondents

For Appellant: Shri Krishan Mohan Menon, Advocate

For Respondents: Shri Vijay Kaundal, Advocate (R-1)
Shri Divyanshu Srivastava, Advocate (R-2)

ORDER

24.06.2020 Learned Counsel for the Appellant – Shri Krishan Mohan states that Resolution Plan is being considered by COC (Committee of Creditors). He states that thus there is urgency to hear this matter. On 13th February, 2020 when the matter had come up, Counsel for Appellant was not present. On adjourned date of 18th March, 2020 also, when the matter had come up, the Counsel for Appellant was not present. The learned Counsel states that this responsibility the Advocate would take. If there was really urgency, the Appellant would have ensured that Counsel remains present. Only because Resolution Plan is taken up by COC, is no reason for urgency.

Still, as pleadings are complete, the Appeal and IAs, if any, be listed for hearing after two weeks.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice Venugopal M.)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)